GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS)

LOK SABHA

UNSTARRED QUESTION NO. +1518

TO BE ANSWERED ON 05.03.2018

FOREST RIGHTS OF TRIBALS

†1518. SHRI HARISHCHANDRA CHAVAN: SHRI KODIKUNNIL SURESH:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether the Government is aware of the reports that despite a decade after the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 was passed, there is only 16 per cent of the total potential of community forest rights and community rights in the country and if so, the details thereof, State/UT-wise including Kerala;
- (b) the reasons therefor and the action taken by the Government in this regard;
- (c) whether the Government has sought details of instances of delay in community claims being passed by the District level committees responsible for the process from various States;
- (d) if so, the details thereof; and
- (e) whether the Government has decided to set a cut-off date for the States to grant tribals and other traditional forest dwellers legal title of the land traditionally used by them and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT)

- (a) to (d) Under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA), Community Forest Rights (CFR) are recognized on the basis of claims received and admitted following due process. Assessment of potential is not mandated by the Act and hence it is not done. As per the information received from State Governments, till 30.11.2018, 64,328 CFR claims have been recognized in the country, against a total of 1,39,266 CFR claims received, which is 46.19 per cent of claims received. The State Government of Kerala has received 1395 Community Forest Rights claims (as on 30.11.2017), but have not submitted segregated data of titles distributed towards individual rights and CFR recognized. The State-wise information of number of community claims received and number of community claims admitted is at **Annexure I**. There is awareness regarding the FRA and claims are being receivedfrom States throughout the country. Details of action taken by Ministry to monitor and encourage speedier implementation of FRA including the disposal of community claims is given at **Annexure II**.
- (e). No such decision has been taken.

Statement in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 1518 for 05.03.2018 regarding Forest Rights of Tribals.

Details of number of community claims received and number of titles distributed, under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as on 30.11.2017.

S. No	States	No. of Community Claims received upto30.11.2017	No. of Community Claims admitted upto 30.11.2017
1	Andhra Pradesh	4,726	1,428
2	Assam	6,046	1,477
3	Bihar	0	0
4	Chhattisgarh	27,548	14,161
5	Goa	372	8
6	Gujarat	7,187	3,516
7	Himachal Pradesh	68	7
8	Jharkhand	3,286	1,723
9	Karnataka	5,741	628
10	Kerala	1,395	NA#
11	Madhya Pradesh	39,419	27,275
12	Maharashtra	11,408	5,748
13	Odisha	13,062	5,964
14	Rajasthan	700	88
15	Tamil Nadu	3,361	0
16	Telangana	3,427	721
17	Tripura	277	55
18	Uttar Pradesh	1,124	843
19	Uttarakhand	0	0
20	West Bengal	10,119	686
TOTAL		1,39,266	64,328

NA: Not Available

Statement referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 1518 for 05.03.2018 on 'Forest Rights of Tribals'

Steps being taken by Ministry to monitor and encourage speedier implementation of FRA including the disposal of community claims.

- 1. The Ministry regularly monitors the progress in the distribution of title deeds, across all States. A regular update is sought from all the States in form of Monthly Progress Report (MPR) which is also published on the website of the Ministry every month. The MPR also helps in identifying the high/low performing States and the specific need for interventions.
- 2. This Ministry has written to the Principal Secretaries of States identified as low performing, seeking justification of their current status and asking them to undertake suo moto review of rejected claims to ensure that no wrongful rejections are made.
- 3. Ministry of Tribal Affairs has also written to the Chief Secretaries of the State Governments where rejection of FRA claims is very high directing them to mandatorily review such claims since 1stApril, 2014 if the same has not already not reviewed.
- 4. To encourage speedier implementation of the Act funds to undertake crucial pre-requisite works such as public awareness building, support for evidence collection, mapping and demarcation, land measurements, use of space technology (in support of evidences), other administrative expenses, etc. are provided by the Ministry under SCA to TSS for FRA workand has issued directions to State Governments accordingly.
- 5. For effective implementation of FRA, various steps have been taken which inter-alia includes Translation of Act, Rules and clarifications into local languages through the Tribal Research Institutes (TRIs), awareness camps, Regional Consultations/Workshops etc.
- 6. During the year 2017-18, several rounds of Review-cum-consultation meetings have been held covering all States wherein the progress of FRA implementation has been reviewed and suitable directions given in such meetings.
- 7. A Forest Rights portal i.e. **http://forestrights.nic.in** hasbeen developed by the Ministry exclusively for the Act which gives complete information about the Forest Right Act and Rules and facilitates the filing of claims under the Act.